

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

STARRED QUESTION NO.114

TO BE ANSWERED ON 9th FEBRUARY, 2017

DEVELOPMENT OF CRUISE TERMINALS

*114. SHRI PRAHLAD SINGH PATEL:

Will the Minister of SHIPPING be pleased to state:

पोतपरिवहनमंत्री

- (a) the details and the present status of development of cruise ports/terminals in the country to attract international cruise liners/ships as part of cruise tourism, port/ terminal-wise;
- (b) the steps taken/being taken by the Government to make Indian ports more attractive for cruise tourism, port-wise; and
- (c) the time frame set for completion of these developmental projects, port-wise?

ANSWER

MINISTER OF SHIPPING
(SHRI NITIN GADKARI)

(a)to(c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 114 TO BE ANSWERED ON 9TH FEBRUARY 2017 RAISED BY SHRI PRAHLAD SINGH PATEL REGARDING DEVELOPMENT OF CRUISE TERMINALS

(a)&(c): To attract cruise lines/ships as a part of cruise tourism in India, the Government has developed cruise terminals at four major ports namely Mumbai Port, Mormugao Port, New Mangalore Port and Cochin Port. A new cruise terminal is under development at Chennai Port and is scheduled to be completed by February, 2017.

(b)The following steps have been taken by the Government to make Indian ports more attractive for cruise tourism.

- (i) For promoting cruise tourism, a Task Force has been constituted jointly by Ministry of Shipping and Ministry of Tourism. The Task Force is responsible for drawing up strategies for promotion of cruise tourism including development of facilities and related infrastructure as well as facilitation.
- (ii) Standardized Operating Procedures (SOPs) for cruise vessels have been formulated by involving the concerned stakeholders namely Bureau of Immigration (BoI), M/o Home Affairs, Central Board of Excise & Customs (BEC), Central Industrial Security Force (CISF) and Port Authorities.
- (iii) To address manpower, coordination and logistic issues for handling cruise vessels at major ports, Port Level Committees with chairman of respective Major Ports Trust with Secretary Tourism of concerned state as Vice-Chairman and Regional Directors of respective regions as conveners have been Constituted.
- (iv) A Consultant has been appointed for preparation of Action Plan and detailed Road Map for Development of Cruise Tourism in India including identification of domestic and international cruise circuits vis-à-vis India and development of necessary infrastructure.
- (v) Ministry of Tourism under its Scheme for Assistance to Central Agencies extends financial assistance to the Ports for development of cruise related tourism infrastructure.
- (vi) Foreign flag vessels carrying passengers have been allowed to call at Indian ports for a period of 10 years with effect from 6th February, 2009 without obtaining a license from Director General of Shipping. This has been further extended for a period of five years i.e. upto 5th February, 2024.
- (vii) To attract cruise liners to make major ports as homeports, the major ports provide rebate of 25% in vessel related charges for coastal cruise movement. This will be in addition to the 40% existing rebate for coastal vessels. Further, walk-in berthing/preferential berthing is given to homeport cruise without any extra charge.
- (viii) Major ports do not levy any priority/ousting/shifting charges for berthing the cruise vessel, provided the liner informs port 30 days in advance about the requirement of the berth.
- (ix) All major ports to offer a minimum rebate of 30% across the board on all vessel related charges (port dues, pilotage and berth hire) from the notified scale of rates for cruise ships.
